

guidelines/CSR Thrust Areas, after which projects are approved by Board of Oil PSUs, subject to availability of CSR funds.

(d) The details of amount spent under Corporate Social Responsibility (CSR) by major oil Public Sector Undertakings (PSUs) of Ministry of Petroleum and Natural Gas such as ONGC, GAIL, BPCL, IOCL, HPCL, OIL and EIL in different states including Gujarat & Uttar Pradesh are available at their respective websites at www.ongcindia.com, www.gailonline.com, www.bharatpetroleum.com, www.iocl.com, www.hindustanpetroleum.com, www.oilindia.com and www.engineersindia.com.

Reduction of excise duty on petrol and diesel

1386. DR. PRADEEP KUMAR BALMUCHU:

SHRI T.G. VENKATESH:

SHRI DHARMAPURI SRINIVAS:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government is aware that the prices of petrol and diesel have soared to the highest level during the last three years, if so, the details thereof and the reasons therefor;

(b) whether the Ministry has any plan of reducing the Excise Duty on petrol and diesel keeping in view of the record level high prices, the details thereof; and

(c) the remedial measures being taken by Government to control the prices of petrol and diesel?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) Prices of Petrol and Diesel have been made market-determined effective 26.06.2010 and 19.10.2014 respectively. Since then, the Public Sector Oil Marketing Companies (OMCs) take appropriate decision on pricing of Petrol and Diesel in line with international product prices and other market conditions.

Public Sector OMCs have implemented daily revision of retail selling price of Petrol and Diesel in the entire country effective 16th June, 2017.

(b) and (c) Recently, the Central Government reduced the Central Excise Duty on Petrol and Diesel by ₹2 per litre effective from 4th October, 2017. The measure was aimed to reduce the retail selling prices of Petrol and Diesel and give relief to the consumers.

The Central Government also requested the State Governments to make reduction in VAT imposed by them on Petrol and Diesel so as to give more relief to the consumers. 4 State Governments and 1 Union Territory have reduced the VAT on Petrol and Diesel.

GEC rankings of Indian energy PSUs

1387. DR. SANJAY SINH:

SHRI RIPUN BORA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the Indian Energy PSUs have lost their rankings in the Global Energy Company (GEC) rankings in comparison to the Indian Multinational Agencies;

(b) if so, the three years comparative Financial statements of the Indian companies thereon;

(c) the details in terms of audited financial performance and the debt position of all the energy companies listed into the S&P Global Platts Top 250 Global Energy Company (GEC) rankings thereof; and

(d) the merger/acquisition proposals of the energy PSUs of the country in present position thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (c) As far as oil and gas Public Sector Undertakings under the administrative jurisdiction of Ministry of Petroleum and Natural Gas are concerned, they have improved their Global Energy Company Ranking. The details of their ranking during the last three years are given in the Statement (*See below*). Their financial details and the debt position for the last three years are given in the Statement-II (*See below*).

(d) Consequent to approval to the Government of India's decision to sell its existing 51.11% shareholding in HPCL to ONGC, for total consideration of ₹36,915 crore, Share Purchase Agreement was entered into. Accordingly, the Share Purchase Agreement was executed on 20.1.2018 between President of India and ONGC.

The closing of the transaction for strategic acquisition of 51.11% paid-up capital in HPCL from Government of India took place on 31st January, 2018.